

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 288 of 2015 & IA No. 69 of 2016

Dated : **28th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Pragati Power Corporation Ltd. **Appellant (s)**
Versus
Delhi Electricity Regulatory Commission & Ors. ... **Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Swapna Sheshadri
Mr. Sandeep Raj Purohit

Counsel for the Respondent(s) : Mr. Amit Kapur,
Mr. Vishal Anand
Mr. Rahul Kinra for TPDDI, BRPL, BYPL

ORDER

In this matter the learned counsel for the appellant is to complete the pleadings within two weeks. Thereafter, both these appeals as well as IAs' will be considered. Learned counsel for the Respondent prays for and is granted two weeks time to file counter affidavit/reply to the appeal memo and rejoinder, if any, be filed within one week thereafter serving copy on the other side.

Post the matter for further arguments on **2nd May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt